

(b) The export promotion measures taken by STC and MMTC to boost Exports, especially the export of non-traditional value-added items include the following.

- Arranging Imported and indigenous raw materials/accessories, wherever required;
- Providing financial assistance, wherever necessary, to their associate suppliers of export products;
- Participation in overseas trade/commodities fairs/exhibitions;
- Sending of sale teams/delegations abroad for trade negotiations/promotion;
- Sending of samples and offers to potential foreign buyers;
- Using leverage on imports to generate counter-trade exports;
- More emphasis on direct buying and selling;
- Creation of more and more captive/committed sources of supply;
- Promotion of gem and jewellery through infrastructural development (MMTC);
- Export of mining machinery to select markets (MMTC).

Excise Duty Outstanding against Bidi Manufacturing Units

2704. DR. VASANT NIWRUTTI PAWAR: Will the Minister of FINANCE be pleased to state:

(a) the amount of excise duty out-

standing against Bidi Manufacturing Units; and

(b) the details of such units and the action proposed to be taken by the Government to recover these dues from them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Rupees two Crores approximately.

(b) Among such units, there are a large number of small units against whom central excise duty arrears are outstanding, and there are even cases where the amount outstanding is in hundreds only. Therefore, a list of such units would be too long, and time, effort and expenditure involved in compiling and furnishing this information would not be commensurate with the results that may be achieved. Administrative, legal and other steps as are considered necessary to recover the amounts due continue to be taken.

Export of Fish and Prawn from Paradip Port

2705. SHRI GOPI NATH GAJAPATHI: Will the Minister of COMMERCE be pleased to state:

(a) whether there is a proposal to export fish and prawn from the Paradeep port on completion of the fishing harbour;

(b) if so, the details thereof; and

(c) the steps taken to expedite the construction work of the fishing harbour?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). Fish and prawn are already being exported through this port. The quantity of export is expected to go up on completion of the fishery harbour.

(c) Construction of fishery harbour is in full swing. The overall work is likely to be completed in all respects by 19.2.1994.

Revival of Sick Industrial Units

2706. SHRI PALAK.M. MATHEW: Will the Minister of FINANCE be pleased to state the terms and conditions and guiding principles for reviving a sick industrial unit?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): The policy towards the revival of sick or weak industrial units envisages an integrated approach on the part of those having a stake in the units, such as promoters, labour, State/Central Government., banks and financial institutions, in order to provide reliefs and concessions for the revival of potentially viable units. The Reserve Bank of India (RBI) has issued detailed guidelines regarding the formulation and implementation of rehabilitation packages for sick industrial units. Broad parameters have also been evolved to grant reliefs and concessions by the banks under the rehabilitation packages, though banks have the discretion to grant reliefs or concessions beyond these parameters, depending on the merits of the case. Rehabilitation packages provide for the funding of existing dues of banks and institutions with extended periods for repayment in a phased manner, interest concessions, grant of fresh term loans as also working capital facilities.

As regards sick units coming under the purview of the Sick Industrial Companies (Special Provisions) Act, 1985, the Board for Industrial and Financial Reconstruction (BIFR), a quasi-judicial body has been

empowered to take necessary action for the determination of preventive, ameliorative, remedial and other measures which need to be taken and the expeditious enforcement of such measures.

As regards Sick SSI Units, RBI has issued detailed guidelines to all scheduled commercial banks regarding definitions sick SSI units and viable sick units, and the extent of reliefs, and concessions which can be granted as part of the rehabilitation package for viable sick SSI units.

[*Translation*]

Projects Sanctioned during Seventh Five Year Plan for Construction of Roads and Bridges in Gujarat

2707. SHRI CHANDUBHAI DESHMUKH: Will the Minister of SURFACE TRANSPORT be pleased to state the details of projects for construction of roads and bridges in Gujarat sanctioned under the Central Loan Assistance programme and Central Roads Fund Scheme during the Seventh Five Year Plan period and their cost?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): No project for construction of roads and bridges in Gujarat was sanctioned under the Central Loan Assistance Programme for State Roads of Inter-State or Economic Importance during 7th Five Year Plan. However, 11 roads and bridges projects under Central Board Fund in Gujarat during 7th Five Year Plan were sanctioned and their details are as under:-

<i>S. No.</i>	<i>Name of projects (Roads/Bridges)</i>	<i>Approved cost under Central Road Fund (Rs in lakhs)</i>
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1.	Replacing dips with high level bridge on Jamnagar-Dwarka Board:-	
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i)	High Level Bridge across river Padania	
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